

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-514

(IB)-546(PB)/2018

IA-5355/2021, IA-2423/2024

IN THE MATTER OF:

Volkswagan Finance Pvt. Ltd

.....Applicant

Vs.

Sterling Vehicles & Genral sales Pvt. Ltd

.....Respondent

SECTION

U/s 7 of (IBC) in Liq

Order delivered on 09.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Advocate Usha Singh ASREC(India) Limited in IA
no. 2423/2024

For the Respondent :

For the Liquidator : Neeraj kr Gupta, Advocate

ORDER

IA-5355/2021:-

This is an application filed by the Liquidator. Ld. Counsel on behalf of Liquidator is present and sought liberty to withdraw the present application with the liberty to file afresh in accordance with law. In view of this, liberty is granted to the Liquidator to withdraw the present application with a liberty to file afresh in accordance with law. The present application is **dismissed as withdrawn.**

IA-2423/2024:-

Ld. Counsel for the Applicant is present. Ld. Counsel for Respondent/Liquidator is present. Ld. Counsel for the Liquidator sought time to file reply. Time prayed for is granted. List this application on **09.08.2024.**

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**